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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

O.A.No.276 of 1987

S.K.Misra ... Applicant.

Vs.

Union of India & others ... Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S.Sharma, J.M.

In this petition under section 19 of the Administrative Tribunals Act 1985 against the termination of the applicant, Sri R.K. Pandey, learned counsel for the applicant has stated before us that the applicant has been reinstated vide order, dated 15.6.88 and 22.9.88 and he ^{is} now no more interested in prosecuting this case. The petition has become ³ infructuous and is accordingly dismissed ^{with costs on parties}.

Sharma
MEMBER (J)

Sharma
MEMBER (A)

Dated: Februry 3, 1989.

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